

**GOVERNMENT OF INDIA
URBAN DEVELOPMENT
LOK SABHA**

STARRED QUESTION NO:147

ANSWERED ON:19.11.2010

ACQUISITION OF LAND BY DDA

Bapurao Shri Khatgaonkar Patil Bhaskarrao;Yaskhi Shri Madhu Goud

Will the Minister of URBAN DEVELOPMENT be pleased to state:

- (a) The procedure for acquisition of land in Delhi;
- (b) Whether instances have been reported whereunder the Delhi Development Authority acquired land for public purposes but later sold it at the market price to private firms;
- (c) if so, the details thereof alongwith the reasons therefor;
- (d) whether the Government has received representations from Farmers' Association to probe the matter;and
- (e) if so, the details thereof and the action taken or proposed to be taken by the Government thereon ?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI SAUGATA ROY)

(a) to (e): A statement is laid on the Table of the Sabha.

STATEMENT REFERRED TO IN REPLY TO LOK SABHA STARRED QUESTION NO. 147 FOR 19.11.2010 REGARDING ACQUISITION OF LAND BY DDA

(a): The Government of National Capital Territory of Delhi (GNCTD) has reported that acquisition of land in Delhi is undertaken by it in accordance with the provisions of Land Acquisition Act, 1894 (1 of 1894 as amended from time to time) based on requisition received from the Delhi Development Authority (DDA) and other Government Departments/Undertakings.

(b) & (c): The DDA has reported that land is requisitioned by it mainly for the Planned Development of Delhi under which the acquired land is developed in accordance with the provisions of Master Plan for Delhi and Zonal Development Plan for the acquired area. The disposal of the land so acquired and developed is done as per the provisions of DDA (Disposal of Developed Nazul Land) Rules, 1981.

(d) & (e): The issues regarding compensation being given to the farmers for the land acquired are raised at various fora from time to time. However, the GNCTD, with effect from 18.12.2007, has revised the present minimum rate per acre for the purpose of acquisition of land in Delhi under Land Acquisition Act, 1894. As reported by the GNCTD, the revised rate is as under:-

(i) Rs.53,00,000/- (Rupees fifty three lakh only) per acre for all agricultural land (excluding land situated in river bed between the forward bunds).

(ii) Rs.17,60,000/- (Rupees seventeen lakh and sixty thousand only) per acre for the land situated in the riverbed between the forward bunds.

GNCTD has further reported that in addition to the above stated minimum price of land, land owners in all cases are entitled to 30% solatium and other benefits as provided under the Land Acquisition Act, 1894. The actual rates are to be determined by the Land Acquisition Collector in accordance with the provisions of the Land Acquisition Act, 1894 and the prevalent case law.